



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 2nd OF DECEMBER, 2025

WRIT APPEAL No. 3033 of 2025

ROHIT TIWARI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Mithilesh PD Tripathi - Advocate for Appellant.

Dr. S.S. Chauhan - Government Advocate for Respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Appellant impugns order dated 10.10.2025 to the limited extent that a cost of Rs.10,000/- has been imposed on the appellant.

2. Learned counsel for appellant submits that appellant is an agriculturist and had filed the subject petition. He submits that on the very first date, when Court was not inclined, he sought leave to withdraw the writ petition however, while permitting withdrawal, cost of Rs.10,000/- has been imposed.

3. Keeping in view the peculiar facts and circumstances of the case, the impugned order dated 10.10.2025 is modified to the extent that instead of cost of Rs.10,000/- appellant shall deposit cost of Rs.2500/- with the High Court Bar Association as directed by order dated 10.10.2025.

4. Appeal is accordingly disposed of in the above terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

